



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

No. PCB/HO/SEE2/NGT/O.ANo.639/2018

Date: 24/02/2020

From

Member Secretary

To

The Registrar
Hon'ble National Green Tribunal
Principal Bench, Faridkot House
Copernicus Marg,
New Delhi-110001

Sub: - For Complaine of Hon'ble NGT order dated 05/11/2019 in OA No.
639/2018 - reg.

Ref: - 1) Hon'ble NGT Order dated 05/11/2019 in OA No. 639/2018
2) Letter No. A3/297/2019/Envt. dated 02/12/2019 from Evt Dept.

Sir,

Kind attention is invited to the report under reference wherein action taken report was filed as per the direction dated 05/11/2019 of the Hon'ble NGT regarding consent fund management. In the report a typographical error occurred in the monthly salary and other expenses mentioned. Revised action taken report in compliance with above order is submitted herewith for kind consideration.

Yours faithfully,


MEMBER SECRETARY

Copy to:

1. The Chairman
CPCB, New Delhi.
2. The Regional Director
CPCB Regional Directorate
Bangaluru

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

**ACTION TAKEN REPORT IN COMPLIANCE WITH THE ORDER OF THE HON'BLE
NATIONAL GREEN TRIBUNAL IN OA NO. 639/2018**

The Hon'ble National Green Tribunal vide Order dated 05/11/2019 in O.A No. 639/2018 directed that State Pollution Control Board may undertake capacity enhancement out of consent fund by procuring requisite equipments, setting up of modern labs and recruiting/engaging staff and experts. It is also directed that all vacancies must be filled up as already directed by NGT vide order dated 28/08/2019 in O.A No. 95/2018 which may be ensured by the Chief Secretary.

It is submitted that there are 92 employees working in the Kerala State Pollution Control Board on permanent basis. An amount of 3.72 crore (approx) is incurred as monthly salary and other expenses. The salary of the employees is met entirely from the consent funds.

In order to have permanent appointment in the technical/administrative posts, notification was issued on 26/12/2015 for appointment by Public Service Commission. On 14/11/2019 the Kerala State Pollution Control Board rules 2019 was notified. The renewal of Kerala State Pollution Control Board State/ subordinate service rules 1999 is now under consideration of Kerala Public Service Commission. After getting the approval of Public Service Commission & Government the Board can make permanent appointment in the Board.

The vacancies in the entry cadre has been filled up by appointing person on contract basis. Steps are being initiated to make appointment in the cadre of Assistant Environmental Engineer, Assistant Environmental Scientist on contract/deputation basis. One person has already been appointed as Assistant Environmental Engineer in Head Office on deputation basis with the approval of Government. The decision has been taken to conduct work study for the creation of new post and for the appointment of new expert/staff.

In Kerala altogether there are 6 corporations 87 Municipalities and 941 Panchayats. The Hon'ble NGT vide order dated 25/04/2019 in OA No. 606/2018 directed to select three model cities, three towns and three villages in each district for the compliance of all environmental status within 6 months and the remaining local bodies by one year. Accordingly 3 model cities, 3 model towns, 3 model villages from each district were selected(48 local bodies) vide GO (Rt) No 45/2019/Envt dated 31.05.2019 to make them fully compliant with environmental norms within six months and the remaining to be fully compliant within one year.

For the monitoring the compliance of all environmental statutes by the model cities/towns/villages 20 Technical Assistants were engaged in district office /Regional office /Head office with the responsibility of preparing inventorisation /annual report and progress report, monitoring of units in model city /town /panchayat and for coordinating the work of regional office and district office and to submit report to NGT . As the time of six month was over 25/10/2020, and the remaining local bodies (03 corporation,84 municipalities,899 panchayats) are to be made fully complaint by 25/04/2021,sanction was issued for engaging additional 47 Technical Assistants. The Salary expenses of these technical assistants are met from the consent fund.

Kerala is the first State which has taken initiative for the implementation of Anti Microbial Resistance action plan. Kerala State Pollution Control Board is funding 2 projects namely (1) study on anti microbial resistance in waste water by College of Engineering, Thiruvananthapuram (2) Surveillance of anti microbial resistance in selected surface bodies of Trivandrum District by Department of Environmental Science, University of Kerala.Total cost of these project is Rs. 23,62,000/- and the same is met from the consent fund.

For the Annual Maintenance Contract of CAAQMS and display system at display system at ESC Eloor - Edayar with M/s. Environment SA.Pvt.Ltd an amount of Rs. 9,14,500/- has been sanctioned from non plan fund.Sanction was also given to pay an amount of Rs. 3,45,309/- for the annual maintenance contract of CAAQMS by M/s. Chemtrol Industries Pvt Ltd at Calicut.

For the setting up of 2 continuous ambient noise monitoring stations an amount of 15,00,000/- was sanctioned from non-plan fund. For the revamping of connectivity

between control room and CCTV an amount of Rs. 7,16,314/- was also sanctioned under non-plan fund.

Based on judgment in W.P (C) No. 9155 of 2016 it was decided to install a model pollution control facility in an identified plywood industry in Vengola Grama Panchayath for controlling fugitive emission from such units. National Institute for Interdisciplinary Science and Technology (NIIST) - CSIR organization agreed to provide Technical support for designing of text, as well as designer capture hood, ducting, blowers and VOC destruction biofilters, under their Common Research and Technology Development Hub (CRTDH) programme for environmental Interventions in MSMEs. An amount of Rs. 35,14,026/- has been sanctioned for the implementation of the project from the non plan fund.

The Board has conducted a project "Hydrochemistry" of Vembanad Back waters with special reference to pollution problems and management measures. 10% of the project amount is sanctioned from the non-plan fund.

The Board is utilizing consent funds for the purchase of equipments/consumables for the proper working of laboratory. An amount of Rs. 1,14,69,874/-(may 2019 onwards) has been sanctioned for the purchase of equipments/consumables for the proper working of the laboratories. The list is produced herewith.

It is humbly submitted that consent fund is utilized effectively by the Board for the capacity enhancement and for the compliance of the environmental statutes .


MEMBER SECRETARY